

Sneh Olefins Private Limited; CIRP commenced on 01.09.2026;

List of creditors as on 21.09.2026

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sl. No.	Category of creditor	Summary of claims received		Summary of claims admitted		Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		No. of claims	Amount	No. of claims	Amount of claims admitted				
1	Secured financial creditors belonging to any class of creditors	0	0.00	0	0.00	₹ 0.00	0.00	0.00	
2	Unsecured financial creditors belonging to any class of creditors	0	0.00	0	0.00	₹ 0.00	0.00	0.00	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	1	162118316	1	162118316	₹ 0.00	0.00	0	Refer Annexure 1
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	0	0.00	0	0.00	₹ 0.00	0.00	0.00	
5	Operational creditors (Workmen)	0	0.00	0	0.00	₹ 0.00	0.00	0.00	
6	Operational creditors (Employees)	0	0.00	0	0.00	₹ 0.00	0.00	0.00	
7	Operational creditors (Government Dues)	0	0.00	0	0.00	₹ 0.00	0.00	0.00	
8	Operational creditors (other than Workmen and Employees and Government Dues)	1	382815123	1	382815123	₹ 0.00	0.00	0	Refer Annexure 2
9	Other creditors, if any, (other than financial creditors and operational creditors)	0	0.00	0	0.00	₹ 0.00	0.00	0.00	
Total		2	544933439	2	544933439	₹ 0	0.00	0	

Notes to list of Creditors

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. All claims have been admitted on the basis of submitted proof of claim alongwith supporting documents. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

3. The Employees' Provident Fund Organisation ("EPFO"), vide its communication dated 15th September 2026, reported NIL dues under the Provident Fund Accounts Section, Recovery/RRC and sections 14B and 7Q of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. Further, no quantified claim or determination under section 7A existed as on the insolvency commencement date, i.e., 01.09.2026. Accordingly, no amount has been admitted in favour of EPFO and EPFO has not been included in the List of Creditors. Any subsequent submission by EPFO shall be considered only to the extent that it is supported by records evidencing a liability existing and ascertainable as on the insolvency commencement date and is otherwise maintainable under the Insolvency and Bankruptcy Code, 2016.

Garima Diggwal

Interim Resolution Professional

Sneh Olefins Private Limited

Regn. No. . IBBI/PA-001/IP-P-02018/2020-2021/13158

AFA No: AFA No: AA1/13158/02/300627/109401 valid upto 30.06.2027



Annexure 1
SNEH OLEFINS PRIVATE LIMITED
Date of Commencement of CIRP 1.09.2026
List of Creditors as on 21.09.2026

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest*	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	State Bank of India	10.09.2026	₹ 162,118,316	₹ 162,118,316	Financial Creditor	₹ 162,118,316	₹ 162,118,316	No	100.00%	-	-	₹ 0	₹ 0	Please refer Foot Notes
1 Total			₹ 162,118,316	₹ 162,118,316		₹ 162,118,316	₹ 162,118,316		100.00%	₹ 0.00	₹ 0.00	₹ 0	₹ 0	Please refer Foot tes

Notes :

1. All claims have been admitted on the basis of submitted proof by claimants and the claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.r.
The CoC may undergo change subject to the verification and collation of claims which is continuing.

2. As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

3. Details of Security Interest:

a. Primary Security
First and sole charge by way of hypothecation over all present and future current assets including
-stock at showrooms, offices, godowns, stocking yards, etc., including stock in transit and cash/credit balances in loan accounts
-Unit's all present and future book debts and receivables.

b. Collateral Security (Immovable Property) Applicable to: FBWC (Cash Credit), NFB (Letter of Credit (ILC/FLC)), CEL, and WCTL under GECL 1.0 Extn.
1st and exclusive charge by way of Equitable Mortgage (EM) over undernoted immovable properties held in the name of Corporate Guarantor M/s Futuristic Software Solutions Pvt Ltd.
i. Plot No. 11/OC(i)/16, Ring Road, Newta, Sanganer, Jaipur.
ii. Plot No. 11/OC(i)/17, Ring Road, Newta, Sanganer, Jaipur.
iii. Plot No. 11/OC(i)/18, Ring Road, Newta, Sanganer, Jaipur.
iv. Plot No. 11/OC(i)/19, Ring Road, Newta, Sanganer, Jaipur.
v. Plot No. 11/OC(i)/20, Ring Road, Newta, Sanganer, Jaipur.
vi. Plot No. 11/OC(i)/21, Ring Road, Newta, Sanganer, Jaipur.
vii. Plot No. 11/OC(i)/47, Ring Road, Newta, Sanganer, Jaipur.
viii. Plot No. 11/OC(i)/48, Ring Road, Newta, Sanganer, Jaipur.
ix. Plot No. 11/OC(i)/49, Ring Road, Newta, Sanganer, Jaipur.

c. Guarantees
Personal Guarantees:
i. Sh. Vishal Bansal
ii. Smt. Nikita Bansal
iii. Sh. Rajesh Jaipuria

Corporate Guarantee:
M/s Futuristic Software Solutions Pvt Ltd.
Garima Diggiwal
Interim Resolution Professional
Sneh Olefins Private Limited
Regn. No. . IBBI/IPA-001/IP-P-02018/2020-2021/13158
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Annexure 2

SNEH OLEFINS PRIVATE LIMITED

Date of Commencement of CIRP 01.09.2022

List of Creditors as on 21.09.2020

LIST OF OPERATIONAL CREDITORS (OTHER THAN EMPLOYEES AND WORKMEN AND GOVERNMENT DUES)

S.No	Name	Date	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	SAI KRIPA INDENTING	15.09.2026	382,815,123	382,815,123	0	0	-	Please refer Foot Notes
1	Total		382815123	382815123	0	0	0	

1. The claim has been admitted on the basis of the proof of claim and supporting documents submitted by the claimant and other information presently available, subject to reconciliation with the books and records of the Corporate Debtor upon their receipt.

2. As per Regulation 14 of CIRP Regulations, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision

3. The Employees' Provident Fund Organisation ("EPFO"), vide its communication dated 15th September 2026, reported NIL dues under the Provident Fund Accounts Section, Recovery/RRC and sections 14B and 7Q of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. Further, no quantified claim or determination under section 7A existed as on the insolvency commencement date, i.e., 01.09.2026. Accordingly, no amount has been admitted in favour of EPFO and EPFO has not been included in the List of Creditors. Any subsequent submission by EPFO shall be considered only to the extent that it is supported by records evidencing a liability existing and ascertainable as on the insolvency commencement date and is otherwise maintainable under the Insolvency and Bankruptcy Code, 2016.

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